

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.41 (262)-HC/2021/19875

8th September, 2021

CIRCULAR

The Hon'ble High Court has been pleased to issue the following practice directions in compliance with the Order dated 16.04.2021 passed by the Hon'ble Supreme Court in case No. Suo Motu Writ Petition (Crl.) 02 of 2020:

1. All the Magistrates dealing with the cases under Section 138 of Negotiable Instruments Act shall record reasons before converting trial of complaints under section 138 of the Act from summary trial to summons trial;
2. The Trial Courts shall treat service of summons in one complaint under Section 138 forming part of a transaction, as deemed service in respect of all the complaints filed before the same court relating to dishonour of cheques issued as part of the said transaction.

Therefore, all the Judicial Officers trying the cases under Section 138 of Negotiable Instruments Act are directed to comply with the above practice directions in letter and spirit.

By order,


08.09.21

**(V. PANDEY)
REGISTRAR (JUDICIAL)**

No.F.41 (262)-HC/2021/19876-905

8th September, 2021

Copy to:

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;

05. The District & Sessions Judge, Gomati District, Udaipur/ Khowai District, Khowai/ North Tripura District, Dharmanagar/ Dhalai District, Ambassa/ Sepahijala District, Sonamura/ West Tripura District, Agartala/ Unakoti District, Kailashahar/ South Tripura District, Belonia. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary compliance;
06. The Registrar (Vigilance), High Court of Tripura, Agartala;
07. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
08. The Joint Registrar, High Court of Tripura, Agartala;
09. The Deputy Registrar(s), High Court of Tripura, Agartala;
10. The Chief Librarian, High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala
12. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this circular in the website of the High Court of Tripura;**
13. The Superintendent, Establishment Section, High Court of Tripura, Agartala; and
14. Order File


08.09.21

REGISTRAR (JUDICIAL)